

National Company Law Appellate Tribunal, New Delhi

Company Appeal (AT) No.128 of 2020

IN THE MATTER OF:

RHI India Pvt. Ltd. & Ors.

...Appellants

Vs.

**Union of India Ministry of Corporate Affairs
Through the Regional Director, Western Region**

...Respondents

Present:

For Appellants: Mr. Sudipto Sarkar, Sr. Advocate with Mr. Navpreet Ahluwalia and Mr. Adhish Sharma, Advocates.

For Respondents: Mr. Kamal Kant Jha, Sr. Advocate(Senior Panel Counsel, Govt. of India).

ORDER

(Through Virtual Mode)

18.09.2020: Mr. Kamal Kant Jha, the Learned Senior Counsel appearing for Respondent/Union of India, Ministry of Corporate Affairs (Through the Regional Director, Western Region) appears for the Respondent and prays for time to file Reply/Response and accordingly is permitted to file Reply/Response for the Respondent within one week from today. Further, the Learned Counsel for the Respondent is directed to serve the copy of the Reply/Response of the Respondent to the Learned Counsel for the Appellant three days prior to the next hearing date.

The Registry is directed to list the matter on **30th September, 2020.**

**[Justice Venugopal M.]
Member (Judicial)**

**[Kanthi Narahari]
Member (Technical)**

sr/bm